GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO-1041 TO BE ANSWERED ON FRIDAY 03/12/2021

DELAY IN JUDICIAL VERDICTS

1041. DR. VISHNU PRASAD M.K.:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether due to corona pandemic judicial verdicts are getting inordinately delayed in the country due to which the undertrials are not getting proper justice;
- (b) if so, the details thereof;
- (c) whether the Government has formulated any scheme to tackle this situation; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF LAW & JUSTICE (SHRI KIREN RIJIJU)

(a) to (d) Disposal of pending cases in courts is within the domain of the judiciary. No time frame has been prescribed for disposal of various kinds of cases by the respective courts. Government has no role in disposal of cases in courts. The Central Government is fully committed to speedy disposal of cases in accordance with Article 21 of the Constitution and reducing pendency. After announcement of nation-wide lockdown, directions have been issued from time to time by the respective High Courts to the Subordinate Courts under their administrative jurisdiction for hearing of urgent civil and criminal matters in virtual or physical mode depending on local conditions. Most High Courts have further advised district and subordinate courts that where there is no shut down/lockdown, they may, as far as possible, resume normal functioning by

virtual/physical mode and take up all kind of cases, including those pertaining to under-trial prisoners.

In wake of threat of spreading of Covid-19 virus, particularly, in overcrowded prisons, the State Governments and UT Administrations have constituted High Powered Committees (HPCs) comprising of Executive Chairman of the State Legal Services Authority (SLSA), the Principal Secretary (Home/Prison), Director General of Prison(s). National Legal Services Authority (NALSA) has requested all State Legal Services Authorities (SLSAs) to effectively render assistance to High Powered Committees for identification and facilitation in releasing Undertrial Prisoners/Convicts either on interim bail or on parole. During lockdown from March to May 2020, 58,797undertrial prisoners and 20,972 convicts were released on interim bail/parole on recommendations of HPC or through efforts of Legal Services Authorities. Further, 92,593 prisoners including 70,382 Under Trial Prisoners and 22,211 Convicts were released on interim bail/parole on recommendations of HPCs through efforts of Legal Services Authorities under the guidance of NALSA after emergence of the second wave of Covid-19 during April-May, 2021.

NALSA through SLSAs and District Legal Services Authorities (DLSAs) has also organized Undertrial Review Committee (UTRC) Meetings on regular basis as per NALSA protocol. During 2020-21, 10,961 UTRC meetings were held and 13,983 inmates were released pursuant to UTRCs recommendations. Further, 5,127 meetings of UTRCs were held in across the country during April, 2021 to September 2021 and 11,145 inmates were released pursuant to UTRCs recommendations.

NALSA has issued a Protocol for Early Access to Justice at Pre-Arrest,

Arrest and Remand Stage for providing assistance to suspects and accused at

Pre-Arrest, Arrest and Remand Stage. As per data compiled by NALSA during January 2020 to September 2021, legal assistance was provided to 8,433 suspects/accused at pre-arrest stage pursuant to which 2,879 suspects/accused were not arrested by the police. Further, assistance was provided to 10,191 arrestees at police stations before producing them in courts. Moreover, during the same period, 1,64,947 persons were provided legal assistance at remand stage and 73,452 bail applications were filed wherein bail was granted in 40,303 such matters.
